COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISIDICTION)

APPEAL NO. 205 of 2016 &
IA NO. 443 OF 2016

Dated: 31st August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. ....Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. .....Respondent (s)

Counsel for the Appellant(s) : Mr. G. Saikumar
Mr. Nitish Gupta

Counsel for the Respondent(s) : Ms. Poonam Verma
Mr. Gaurav Dudeja for Adani Power
Mr. Buddy A.Ranganadhan
Mr. D.K.Raghuvamsy for R-1

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Mr. Gaurav Dudeja takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 26.10.2016. Dasti, in addition, is permitted.

List the matter on ***26.10.2016***. In the meantime, reply may be filed on or before 28.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.10.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk